



IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501

(IB)-755(PB)/2018

CA-1356/2020, IA-3068/2020, IA-2633/2020, IA-5134/2020, IA-4620/2020,
IA-5233/2020, IA-5473/2020, IA-5285/2020, IA-5144/2020, Ivn. P-14/2020,
IA-2729/2021, IA-272/2021, IA-3248/2021, IA-4391/2021, IA-4809/2021, IA-
926/2022, IA-2264/2022, Ivn.P-22/2022, IA-2733/2022, IA-4137/2022, IA-
3117/2022, Ivn.P-31/2022, Ivn .P -03/2023

IN THE MATTER OF:

S.C.S.L. Buildwell Pvt Ltd

....Applicant

Vs.

Palo Infrastructure & Developers Pvt Ltd

.....Respondent

SECTION

U/s 7 of (IBC) CIRP

Order delivered on 28.07.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Venket Rao, Adv Ankita, Adv Gunjan Kumar
in IA-2733/22
For the Respondent : Mr. Aditya Madan, Ms. Aishwarya Adlokha in IA-
272/21, Mr. Ashish Mohan, Mr. Nitesh Jain, Mr.
Agarwal, Ms. Shankari Mishra, in IA-5134/20,
Mr. Krishnendu Datta Sr Adv, Mr. Abhijeet Sinha
Adv, Mr. Parag Maini Adv, Raghav Chaddha and
Palash S Singhai Advocates in I.A. No.5473 in 2020
For the RP : Adv Abhishek Anand, Adv Aditya Gauri, Adv Amar
Vivek, Adv Damini

ORDER

IA-5285/2020, Ivn. P-14/2020:-

Ld. Counsel for the Applicant submitted that the arguing Counsel is suffering from eye flu. Therefore, could not argue the matter and sought an



adjournment. Ld. Counsel for the RP is also present. In view of the request made by Counsel for the Applicant, list the matter on **01.08.2023**.

IA-3248/2021:-

This is an application filed by the RP seeking urgent hearing of IA-5285/2020. The said IA is listed for hearing today. Therefore, the present IA has now become infructuous. Accordingly, the same is **dismissed being infructuous**.

All other IAs be listed on 01.08.2023. However, following IAs i.e. IA-5233/2020, IA-5285/2020, Ivn. P-14/2020, IA-272/2021, IA-3117/2022 will be heard first.

Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)